

109 CWP (PIL)-128-2024

**VAIBHAV VATS AND ANOTHER
V/S
STATE OF HARYANA AND OTHERS**

Present: Petitioners-in-person.

The present writ petition has been filed by the petitioners, for issuance of writ in the nature of mandamus, thereby directing the respondent, to take appropriate and necessary steps forthwith to contain the forest fire in the Morni Forests, which took place on 21.05.2024.

It is submitted by the petitioners that the fire is still active and it is spreading to the nearby places, which in fact, is having a severe consequences on the various aspects of the life of not only the humans, as well as wild life and ecological balance.

Notice of motion.

Mrs. Ambika Luthra, Additional Advocate General, Haryana, who has made appearance through video conferencing, accepts notice on behalf of respondent-State and submits that she has not received the copy of the said petition.

Petitioners are hereby requested to provide copy of the paperbook to learned State Counsel immediately and thereupon, written response with regard to the fire being active at present and the steps initiated by the government to control the fire, be filed for 11.06.2024.

To be shown in the urgent list.

**(ARCHANA PURI)
JUDGE**

**(HARPREET KAUR JEEWAN)
JUDGE**

03.06.2024

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